

(2021) 06 CAT CK 0019

In the Central Administrative Tribunal

Case No : Miscellaneous Application No. 330, 510 Of 2021 In Contempt Petition
No. 330, 163 Of 2013

Sunder Singh

APPELLANT

Vs

Abhishek Singh & Others

RESPONDENT

Date of Decision : 10-06-2021

Acts Referred:

Citation : (2021) 06 CAT CK 0019

Hon'ble Judges : Vijay Lakshmi, Member (J);Devendra Chaudhry, Member (A)

Bench : Division Bench

Advocate : Bhagirathi Tiwari, R. K. Srivastava

Final Decision : Allowed/ Dismissed

Judgement

Vijay Lakshmi, Member J

1. We have joined this Division Bench online through video conferencing.
2. Shri L.S. Kushwaha holding brief of Shri Bhagirathi Tiwari, learned counsel for the petitioner is present in court. Shri R. K. Srivastava, learned counsel for the respondents is present online.
3. M.A. No.330/510/2021 is a withdrawal application, filed by the Petitioner, in instant C.P.No.330/163/2013.
4. Heard learned counsel for the parties.
5. Learned counsel for the petitioner has submitted that the petitioner may be permitted to withdraw the O.A. No. 941/2013 as well as C.P.No.330/163/2013 with liberty to file a fresh O.A.
6. Learned counsel for the respondents has no objection against the aforesaid prayer.

7. In view of the above, MA No.330/510/2021 is allowed. C.P.No.330/163/2013 as well as O.A. No. 941/2013 are dismissed as withdrawn with liberty to the applicant, to file fresh OA.
8. All the pending MAs in the aforementioned OA are dismissed as infructuous.
9. Hon'ble Shri Devendra Chaudhry, Member (Administrative) has consented to this order during video conferencing.